

In The Central Administrative Tribunal 3 Jaipur Bench, Jaipur

OA/TA/MP. No. /199

Gopal & ors. Versus M.O.R. & ors.

Date of Order	Orders
2-5-97 Recd. P.D. Petition served to the respondents No. 1 to 4 along with copy of the O.A. vide No. 556 dated 10 559 6-5-97 The petition and reply not filed On 13-5-97 6-5-97 copy not filed Copy of order issued to all respondents vide No. 557 dated 23-5-97	OA NO. 176/97 Mr. Shiv Kumar, Counsel for the applicants Heard. P.P.O. notice of admission to the respondents for filing their reply within four weeks. May be listed for admission on 4-6-97. MA NO. 127/97 (OA No. 176/97) This is a misc. Application for joining together and for filing a joint application. Misc. Application is allowed. MA stands disposed of accordingly.  (RATTAN PRAKASH) Judicial Member  (O. P. SHARMA) Administrative Member
	4-6-97 Mr. Shiv Kumar, Counsel for the applicant - Mr. Bhupesh Dubey, Head Clerk, departmental rep. for the respondents. The departmental rep. seeks four weeks time to file reply. May be listed for admission on 11-7-97.  (RATTAN PRAKASH) Judicial Member  (O. P. SHARMA) Administrative Member
11-7-97 Received copy of order 22-7-97 Gopal & ors.	Mr. Shiv Kumar, Counsel for the applicants The learned counsel for the applicants seeks permission to withdraw the OA with liberty to file a fresh application. Permission to withdraw the OA is granted. The applicants may file a fresh application, if any fresh cause of action arises. The OA is dismissed as withdrawn.  (RATTAN PRAKASH) Judicial Member  (O. P. SHARMA) Administrative Member